

(2021) 10 GAU CK 0001

In the Gauhati High Court

Case No : Writ Petition (Civil) No. 5562 Of 2021

**Sukumar Chandra Haldar Vs Assam Fisheries Development Corporation
Limited And 4 Ors**

Date of Decision : 11-10-2021

Acts Referred:

Citation : (2021) 10 GAU CK 0001

Hon'ble Judges : Kalyan Rai Surana, J

Bench : Single Bench

Advocate : B D Das

Final Decision : Partly Allowed

Judgement

Heard Mr. B.D. Das, learned Senior Counsel, assisted by Ms. K. Phukan, learned counsel for the petitioner. Also heard Mr. A. Sarma, learned Standing Counsel, AFDC and Mr. M.J. Baruah, learned counsel appearing for the respondent No. 4, who has entered appearance by filing caveat.

Issue notice returnable on 26.11.2021.

The learned counsel for the petitioner shall provide a requisite additional copy of the writ petition to the learned Standing Counsel appearing for respondent Nos. 1 to 3 in course of the day.

The petitioner shall take steps within 2(two) days for service of notice on respondent No. 5 by registered post with A/D. In addition, the petitioner shall serve notice by way of dasti by routing the process through the Registry of this Court and upon service, an affidavit of service be filed prior to the next date fixed.

On the next date of listing, the learned Standing Counsel for the respondent Nos. 1 to 3 shall inform the Court as to whether order dated 17.11.2020 passed in WP (C) No. 4458/2020 has been complied with and he shall also produce the relevant records relating to the manner in which 106 Lali Min Mahal in the district of Morigaon is currently being operated and whether any third party is allowed to

operate the said Mahal, if so, in what process selection has been made.
List on 26.11.2021.